

17.30 hrs.

GOA, DAMAN AND DIU APPRO-  
PRIATION (VOTE ON AC-  
COUNT) BILL, 1967—contd.

The Minister of State in the Ministry of Finance (Shri K. C. Pant): Sir, on behalf of Shri Morarji Desai, I beg to move\*:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union territory of Goa, Daman and Diu for the services of a part of the financial year 1967-68, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union territory of Goa, Daman and Diu for the services of a part of the financial year 1967-68, be taken into consideration."

*The motion was adopted.*

Mr. Speaker: The question is:

"That clauses 1, 2, 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Title were added to the Bill.*

Shri K. C. Pant: Sir, I beg to move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

*The motion was adopted.*

17.31 hrs.

GOA, DAMAN AND DIU APPRO-  
PRIATION BILL, 1967—contd.

The Minister of State in the Ministry of Finance (Shri K. C. Pant): On behalf of Shri Morarji Desai, I move:

"That the Bill be authorise payment and appropriation of cer-

tain further sums from and out of the Consolidated Fund of the Union territory of Goa, Daman and Diu for the services of the financial year 1968-67, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Goa, Daman and Diu for the services of the financial year 1968-67 be taken into consideration."

*The motion was adopted.*

Mr. Speaker: Now, I will put the clauses to the vote of the House.

The question is:

"That clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clauses 1, 2 and 3, the Schedule the Enacting Formula and the Title were added to the Bill.*

Shri K. C. Pant: I move:

"That the Bill be passed"

Mr. Speaker: The question is:

"That the Bill be passed"

*The motion was adopted.*

17.32 hrs.

## RAJASTHAN BUDGET, 1967-68

DEMANDS\* FOR GRANTS ON  
ACCOUNT (RAJASTHAN), 1967-68  
AND DEMANDS FOR SUPPLEMEN-  
TARY GRANTS\* (RAJASTHAN)  
1966-67

Mr. Speaker: We now take up the Rajasthan Budget.

Are the cut motions being moved?

Dr. Karni Singh (Bikaner): Yes; I will move all my cut motions.

\*Moved with the recommendation of the President.

Shri B. K. Birla (Jhunjhunu): I will also move my cut motion No. 7.

Mr. Speaker: All right.

DEMAND NO. I—LAND REVENUE

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 1,00,88,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of 'Land Revenue'."

DEMAND NO. II—STATE EXCISE DUTIES

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 41,24,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of 'State Excise Duties'."

DEMAND NO. III—TAXES ON VEHICLES

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 3,20,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of 'Taxes on Vehicles'."

DEMAND NO. IV—SALES TAX

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 21,70,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of 'Sales Tax'."

DEMAND NO. V—OTHER TAXES AND DUTIES

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 4,84,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of 'Other Taxes and Duties'."

DEMAND NO. VI—STAMPS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 1,87,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of 'Stamps'."

DEMAND NO VII—REGISTRATION FEES

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 98,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of 'Registration Fees'."

DEMAND NO VIII—STATE LEGISLATURE

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 14,58,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of 'State Legislature'."

**DEMAND No. IX—GENERAL ADMINISTRATION**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 1,13,78,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of 'General Administration'."

**DEMAND No. X—ADMINISTRATION OF JUSTICE**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 25,22,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of 'Administration of Justice'."

**DEMAND No. XI—JAILS**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 16,70,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of 'Jails'."

**DEMAND No. XII—POLICE**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 2,97,24,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of 'Police'."

**DEMAND No. XIII—MISCELLANEOUS DEPARTMENTS**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 35,42,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of 'Miscellaneous Departments'."

**DEMAND No. XIV—SCIENTIFIC DEPARTMENTS**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 16,70,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of 'Scientific Departments'."

**DEMAND No. XV—EDUCATION**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 8,44,51,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of 'Education'."

**DEMAND No. XVI—MEDICAL**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 2,34,12,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of 'Medical'."

**DEMAND No. XVII—PUBLIC HEALTH**

Mr Speaker: Motion moved.

"That a sum not exceeding Rs. 1,89,13,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Public Health"

**DEMAND No XVIII—AGRICULTURE**

Mr Speaker: Motion moved

"That a sum not exceeding Rs 1,57,81,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Agriculture"

**DEMAND No XIX—ANIMAL HUSBANDRY**

Mr Speaker: Motion moved

"That a sum not exceeding Rs 61,74,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Animal Husbandry"

**DEMAND No XX—COOPERATION**

Mr Speaker: Motion moved

"That a sum not exceeding Rs 45,45,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Cooperation"

**DEMAND No XXI—INDUSTRIES**

Mr Speaker: Motion moved.

"That a sum not exceeding Rs. 19,21,000 be granted to the

President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Industries"

**DEMAND No XXII—COMMUNITY DEVELOPMENT PROJECTS, NATIONAL EXTENSION SERVICE AND LOCAL DEVELOPMENT WORKS**

Mr Speaker: Motion moved

"That a sum not exceeding Rs 99,92,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Community Development Projects, National Extension Service and Local Development Works"

**DEMAND No XXIII—LABOUR AND EMPLOYMENT**

Mr Speaker: Motion moved

"That a sum not exceeding Rs 19,85,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Labour and Employment"

**DEMAND No. XXIV—MISCELLANEOUS SOCIAL AND DEVELOPMENT ORGANISATIONS**

Mr Speaker: Motion moved

"That a sum not exceeding Rs 68,13,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Miscellaneous social and developmental organisations"

**DEMAND No. XXV—MULTIPURPOSE RIVER SCHEMES**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 1,09,32,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Multipurpose river schemes."

**DEMAND No. XXVI—IRRIGATION, NAVIGATION, EMBANKMENT AND DRAINAGE WORKS (COMMERCIAL)**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 28,88,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Irrigation, Navigation, Embankment and Drainage Works (Commercial)."

**DEMAND No. XXVI—IRRIGATION, NAVIGATION, EMBANKMENT AND DRAINAGE WORKS (NON-COMMERCIAL)**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 24,62,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Irrigation, Navigation, Embankment and drainage works (Non-commercial)."

**DEMAND No. XXVI—CHARGES ON IRRIGATION (COMBINED) ESTABLISHMENT AND TOOLS AND PLANTS**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs 9,41,000 be granted to the

President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Charges on Irrigation (Combined) Establishment and Tools and Plants."

**DEMAND No. XXVII—PUBLIC WORKS**

Mr Speaker: Motion moved:

"That a sum not exceeding Rs 3,27,83,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Public Works."

**DEMAND No. XXVII—PUBLIC WORKS—CHARGES ON BUILDINGS AND ROADS (COMBINED)—ESTABLISHMENT AND TOOLS AND PLANT**

Mr Speaker: Motion moved:

"That a sum not exceeding Rs 30,99,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Public Work—Charges on Buildings and Roads (Combined)—Establishment and Tools and Plant."

**DEMAND No. XXVII—CAPITAL OUTLAY ON PUBLIC WORKS**

Mr Speaker: Motion moved:

"That a sum not exceeding Rs. 21,30,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Capital Outlay on Public Works."

**DEMAND No. XXVIII—FAMINE RELIEF**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 3,22,67,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Famine Relief."

**DEMAND No. XXIX—PENSIONS AND OTHER RETIREMENT BENEFITS**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 51,14,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Pensions and other retirement benefits."

**DEMAND No. XXIX—COMMUTATION OF PENSIONS**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 93,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Commutation of Pensions."

**DEMAND No. XXX—TERRITORIAL AND POLITICAL PENSIONS**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 1,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in res-

pect of Territorial and Political Pensions."

**DEMAND No. XXXI—PRIVY PURSES AND ALLOWANCES OF INDIAN RULERS**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 4,17,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Privy Purses and Allowances of Indian Rulers."

**DEMAND No. XXXII—STATIONERY AND PRINTING**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 29,34,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Stationery and Printing."

**DEMAND No. XXXIII—FOREST**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 38,03,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Forest."

**DEMAND No. XXXIV—MISCELLANEOUS**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 57,24,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the

[Mr. Speaker]

31st day of March, 1968, in respect of Miscellaneous."

**DEMAND No. XXXV—OTHER MISCELLANEOUS COMPENSATIONS AND ASSIGNMENTS**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 22,92,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of 'Other Miscellaneous compensations and Assignments.'"

**DEMAND No. XXXVI—EXPENDITURE CONNECTED WITH THE NATIONAL EMERGENCY**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 5,00,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Expenditure connected with the National Emergency".

**DEMAND No. XXXVII—PAYMENT OF COMPENSATION TO LANDHOLDERS ETC. ON THE ABOLITION OF THE ZAMINDARI SYSTEM**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 1,16,67,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Payment of compensation to land-holders etc. on the abolition of the Zamindari system".

**DEMAND No. XXXVIII—CAPITAL OUTLAY ON IMPROVEMENT OF PUBLIC HEALTH**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 36,17,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Capital Outlay on Improvement of Public Health".

**DEMAND No. XXXIX—CAPITAL OUTLAY ON SCHEMES OF AGRICULTURAL IMPROVEMENT AND RESEARCH**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 3,97,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Capital Outlay on schemes of Agricultural improvement and research".

**DEMAND No XL—CAPITAL OUTLAY ON INDUSTRIAL AND ECONOMIC DEVELOPMENT**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 38,72,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Capital Outlay on Industrial and Economic Development".

**DEMAND No. XLI—CAPITAL OUTLAY ON MULTI-PURPOSE RIVER SCHEMES**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 2,78,28,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Capital Outlay on multi-purpose River Schemes".

**DEMAND No. XLI—CAPITAL OUTLAY ON IRRIGATION, NAVIGATION, EMBANKMENT AND DRAINAGE WORKS (COMMERCIAL)**

**Mr. Speaker:** Motion moved:

"That a sum not exceeding Rs. 2,53,80,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Capital Outlay on Irrigation, Navigation, Embankment and Drainage Works (Commercial)".

**DEMAND No. XLII—CAPITAL OUTLAY ON IRRIGATION, NAVIGATION, EMBANKMENT AND DRAINAGE WORKS (NON-COMMERCIAL)**

**Mr. Speaker:** Motion moved:

"That a sum not exceeding Rs. 57,46,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Capital Outlay on Irrigation, Navigation, Embankment and Drainage Works (Non-Commercial)".

**DEMAND No. XLIII—CAPITAL OUTLAY ON PUBLIC WORKS**

**Mr. Speaker:** Motion moved:

"That a sum not exceeding Rs. 1,08,92,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Capital Outlay on Public Works".

**DEMAND No. XLIV—CAPITAL OUTLAY ON OTHER WORKS**

**Mr. Speaker:** Motion moved:

"That a sum not exceeding Rs. 4,000 be granted to the

President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Capital Outlay on other Works".

**DEMAND No. XLIV—CAPITAL OUTLAY ON ROAD AND WATER TRANSPORT SCHEMES**

**Mr. Speaker:** Motion moved:

"That a sum not exceeding Rs. 70,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Capital Outlay on Road and Water Transport Schemes".

**DEMAND No. XLV—PAYMENTS OF COMMUTED VALUE OF PENSIONS**

**Mr. Speaker:** Motion moved:

"That a sum not exceeding Rs. 93,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Payments of Commuted Value of Pensions".

**DEMAND No. XLVI—CAPITAL OUTLAY ON SCHEMES OF GOVERNMENT TRADING**

**Mr. Speaker:** Motion moved:

"That a sum not exceeding Rs. 9,97,88,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Capital Outlay on Schemes of Government Trading".

**DEMAND No. XLVII—LOANS AND ADVANCES BY STATE GOVERNMENT**

**Mr. Speaker:** Motion moved:

"That a sum not exceeding Rs. 9,01,83,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of Loans and Advances by State Government".

**DEMAND No. I—LAND REVENUE**

**Mr. Speaker:** Motion moved:

"That a Supplementary sum not exceeding Rs. 27,23,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Land Revenue".

**DEMAND No. II—STATE EXCISE DUTIES**

**Mr. Speaker:** Motion moved.

"That a Supplementary sum not exceeding Rs. 3,56,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of State Excise Duties".

**DEMAND No. III—TAXES ON VEHICLES**

**Mr. Speaker:** Motion moved:

"That a Supplementary sum not exceeding Rs. 1,21,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Taxes on Vehicles".

**DEMAND No. IV—SALES TAX**

**Mr. Speaker:** Motion moved:

"That a Supplementary sum not exceeding Rs. 5,40,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Sales Tax".

**DEMAND No. V—OTHER TAXES AND DUTIES**

**Mr. Speaker:** Motion moved:

"That a Supplementary sum not exceeding Rs. 1,53,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Other Taxes and Duties".

**DEMAND No. VI—SRAMPS**

**Mr. Speaker:** Motion moved:

"That a Supplementary sum not exceeding Rs. 63,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Stamps".

**DEMAND No. VII—REGISTRATION FEES**

**Mr. Speaker:** Motion moved:

"That a Supplementary sum not exceeding Rs. 35,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Registration Fees".

**DEMAND NO. VIII—STATE LEGISLATURES**

**Mr. Speaker:** Motion moved:

“That a Supplementary sum not exceeding Rs. 1,49,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of State Legislatures”.

**DEMAND NO. IX—GENERAL ADMINISTRATION**

**Mr. Speaker:** Motion moved:

“That a Supplementary sum not exceeding Rs. 30,33,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of General Administration”.

**DEMAND NO. X—ADMINISTRATION OF JUSTICE**

**Mr. Speaker:** Motion moved:

“That a Supplementary sum not exceeding Rs. 3,68,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Administration of Justice”.

**DEMAND NO. XI—JAILS**

**Mr. Speaker:** Motion moved:

“That a Supplementary sum not exceeding Rs. 3,00,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day

of March, 1967 in respect of Jails”.

**DEMAND NO. XIII—MISCELLANEOUS DEPARTMENTS**

**Mr. Speaker:** Motion moved:

“That a Supplementary sum not exceeding Rs. 19,52,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Miscellaneous Departments”.

**DEMAND NO. XIV—SCIENTIFIC DEPARTMENTS**

**Mr. Speaker:** Motion moved:

“That a Supplementary sum not exceeding Rs. 8,50,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Scientific Departments”.

**DEMAND NO. XV—EDUCATION**

**Mr. Speaker:** Motion moved:

“That a Supplementary sum not exceeding Rs. 2,27,11,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Education”.

**DEMAND NO. XVI—MEDICAL**

**Mr. Speaker:** Motion moved:

“That a Supplementary sum not exceeding Rs. 37,89,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in

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course of payment during the year ending the 31st day of March, 1967 in respect of Medical”.

**DEMAND No. XVII—PUBLIC HEALTH**

Mr. Speaker: Motion moved:

“That a Supplementary sum not exceeding Rs. 55,70,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Public Health”.

**DEMAND No. XVIII—AGRICULTURE**

Mr. Speaker: Motion moved:

“That a Supplementary sum not exceeding Rs 1,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Agriculture”

**DEMAND No. XIX—ANIMAL HUSBANDRY**

Mr. Speaker: Motion moved.

“That a Supplementary sum not exceeding Rs. 30,94,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Animal Husbandry”

**DEMAND No. XX—COOPERATION**

Mr. Speaker: Motion moved:

“That a Supplementary sum not exceeding Rs. 7,77,000 be granted to the President out of the Consolidated Fund of the

State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Cooperation”.

**DEMAND No. XXI—INDUSTRIES**

Mr. Speaker: Motion moved:

“That a Supplementary sum not exceeding Rs. 1,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Industries”.

**DEMAND No. XXII—COMMUNITY DEVELOPMENT PROJECTS, NATIONAL EXTENSION SERVICE AND LOCAL DEVELOPMENT WORKS**

Mr. Speaker: Motion moved:

“That a Supplementary sum not exceeding Rs. 11,41,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Community Development Projects, National Extension Service and Local Development Works”.

**DEMAND No. XXIII—LABOUR AND EMPLOYMENT**

Mr. Speaker: Motion moved:

“That a Supplementary sum not exceeding Rs. 1,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Labour and Employment”.

**DEMAND No. XXIV—MISCELLANEOUS SOCIAL AND DEVELOPMENTAL ORGANISATIONS**

**Mr. Speaker:** Motion moved:

"That a Supplementary sum not exceeding Rs. 5,78,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Miscellaneous Social and Developmental Organisations".

**DEMAND No. XXV—MULTI-PURPOSE RIVER SCHEMES**

**Mr. Speaker:** Motion moved:

"That a Supplementary sum not exceeding Rs. 15,00,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Multi-purpose River Schemes".

**DEMAND No. XXVI—IRRIGATION, NAVIGATION, EMBANKMENT AND DRAINAGE WORKS (COMMERCIAL)**

**Mr. Speaker:** Motion moved:

"That a Supplementary sum not exceeding Rs. 16,15,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Irrigation, Navigation, Embankment and Drainage Works (Commercial)".

**DEMAND No. XXVI—IRRIGATION, NAVIGATION, EMBANKMENT AND DRAINAGE WORKS (NON-COMMERCIAL)**

**Mr. Speaker:** Motion moved:

"That a Supplementary sum not exceeding Rs. 4,19,000 be

granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Irrigation, Navigation, Embankment and Drainage Works (Non-Commercial)".

**DEMAND No. XXVI—CHARGES ON IRRIGATION (COMBINED) ESTABLISHMENT AND TOOLS AND PLANT**

**Mr. Speaker:** Motion moved:

"That a Supplementary sum not exceeding Rs. 6,19,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Charges on Irrigation (Combined) Establishment and Tools and Plant".

**DEMAND No. XXVII—PUBLIC WORKS**

**Mr. Speaker:** Motion moved:

"That a Supplementary sum not exceeding Rs. 2,21,00,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Public Works".

**DEMAND No. XXVII—PUBLIC WORKS—CHARGES ON BUILDINGS AND ROADS (COMBINED) ESTABLISHMENT AND TOOLS AND PLANT.**

**Mr. Speaker:** Motion moved:

"That a Supplementary sum not exceeding Rs. 4,23,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending

[Mr. Speaker]

the 31st day of March, 1967, in respect of Public Works—Charges on Buildings and Roads (Combined) Establishment and Tools and Plant."

**DEMAND No. XXVIII—FAMINE RELIEF**

**Mr. Speaker:** Motion moved.

"That a Supplementary sum not exceeding Rs. 7,70,00,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Famine Relief."

**DEMAND No. XXIX—PENSIONS AND OTHER RETIREMENT BENEFITS**

**Mr. Speaker:** Motion moved.

"That a Supplementary sum not exceeding Rs. 7,02,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Pensions and other Retirement Benefits."

**DEMAND No. XXXI—PRIVY PURSES AND ALLOWANCES OF INDIAN RULERS**

**Mr. Speaker:** Motion moved.

"That a Supplementary sum not exceeding Rs. 10,74,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Privy Purses and Allowances of Indian Rulers."

**DEMAND No. XXXII—STATIONERY AND PRINTING**

**Mr. Speaker:** Motion moved.

"That a Supplementary sum not exceeding Rs. 1,000 be granted to the President out of the Consolidated Fund of the State

of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Stationery and Printing."

**DEMAND No. XXXIII—FOREST**

**Mr. Speaker:** Motion moved.

"That a Supplementary sum not exceeding Rs. 8,03,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Forest."

**DEMAND No. XXXIV—MISCELLANEOUS**

**Mr. Speaker:** Motion moved.

"That a Supplementary sum not exceeding Rs. 32,75,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Miscellaneous."

**DEMAND No. XXXV—OTHER MISCELLANEOUS COMPENSATIONS AND ASSIGNMENTS**

**Mr. Speaker:** Motion moved.

"That a Supplementary sum not exceeding Rs. 5,46,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Other Miscellaneous Compensation and Assignments."

**DEMAND No. XXXIX—CAPITAL OUTLAY ON SCHEMES OF AGRICULTURAL IMPROVEMENT AND RESEARCH**

**Mr. Speaker:** Motion moved.

"That a Supplementary sum not exceeding Rs. 44,82,000 be granted to the President out of the

Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Capital Outlay on Schemes of Agricultural Improvement and Research."

**DEMAND NO. XL—CAPITAL OUTLAY ON INDUSTRIAL AND ECONOMIC DEVELOPMENT**

**Mr. Speaker:** Motion moved.

"That a Supplementary sum not exceeding Rs. 88,06,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Capital Outlay on Industrial and Economic Development."

**DEMAND NO. XLI—CAPITAL OUTLAY ON MULTI-PURPOSE RIVER SCHEMES**

**Mr. Speaker:** Motion moved.

"That a Supplementary sum not exceeding Rs. 2,70,00,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Capital Outlay on Multi-purpose River Schemes."

**DEMAND NO. XLII—CAPITAL OUTLAY ON IRRIGATION NAVIGATION, EMBANKMENT AND DRAINAGE WORKS (COMMERCIAL)**

**Mr. Speaker:** Motion moved.

"That a Supplementary sum not exceeding Rs. 8,34,84,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Capital Outlay on Irriga-

tion Navigation, Embankment and Drainage Works (Commercial)."

**DEMAND NO. XLI—CAPITAL OUTLAY ON IRRIGATION, NAVIGATION, EMBANKMENT AND DRAINAGE WORKS (NON-COMMERCIAL)**

**Mr. Speaker:** Motion moved.

"That a Supplementary sum not exceeding Rs. 62,80,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Capital Outlay on Irrigation, Navigation, Embankment and Drainage Works (Non-Commercial)."

**DEMAND NO. XLIII—CAPITAL OUTLAY ON PUBLIC WORKS**

**Mr. Speaker:** Motion moved.

"That a Supplementary sum not exceeding Rs. 1,03,15,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Capital Outlay on Public Works."

**DEMAND NO. XLVI—CAPITAL OUTLAY ON SCHEMES OF GOVERNMENT TRADING**

**Mr. Speaker:** Motion moved:

"That a Supplementary sum not exceeding Rs. 3,41,00,000 be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Capital Outlay on Schemes of Government Trading."

**DEMAND NO. XLVII—LOANS AND ADVANCES BY STATE GOVERNMENTS**

**Mr. Speaker:** Motion moved:

"That a Supplementary sum not exceeding Rs. 4,55,30,000 be granted

to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Loans and Advances by State Governments."

**Dr. Karni Singh:** I beg to move:

"That the demand for grant on account under the head 28-education (Pages 174—223) be reduced by Rs. 100".

[Need for educational facilities in rural areas in Rajasthan (1).]

"That the demand for grant on account under the head 28-education (Pages 174—223) be reduced by Rs. 100".

[Need for upgrading the schools and colleges in certain towns (2).]

"That the demand for grant on account under the head 29-Medical (Pages 224—260) be reduced by Rs. 100".

[Inadequacy of medical supplies in Government Hospitals and the demand on people to buy their own medicines (3).]

"That the demand for grant on account under the head 31-agriculture (Pages 283—351) be reduced by Rs. 100".

[Need for repairs to bunds (4).]

"That the demand for grant on account under the head 31-agriculture (Pages 283—351) be reduced by Rs. 100".

[Need to promote agriculture (5).]

"That the demand for grant on account under the head 31-agriculture (Pages 283—351) be reduced by Rs. 100".

[Need to instal tubewells for agricultural operations (6).]

**Shri B. K. Birla:** I beg to move:

"That the demand for grant on account under the head 33-animal

husbandry (Pages 353—382) be reduced by Rs. 100".

[Need for breeding and rearing of high quality wool yielding sheep in Rajasthan (7).]

**Dr. Karni Singh:** I beg to move:

"That the demand for grant on account under the head 35-industries (Pages 392—408) be reduced by Rs. 100".

[Need for dispersal of industries equally in all parts of the State (8).]

"That the demand for grant on account under the head 35-industries (Pages 392—408) be reduced by Rs. 100".

[Need for setting up public undertakings to provide employment to the large number of unemployed (9).]

"That the demand for grant on account under the head 43-irrigation, navigation, embankment and drainage works (commercial) (Pages 454—458) be reduced by Rs. 100".

[Question of left channel on Rajasthan canal to provide irrigation and drinking water to certain brackish water areas (10).]

"That the demand for grant on account under the head 64-famine relief (Pages 482—485) be reduced by Rs. 100".

[Need for famine relief measures in Rajasthan in view of the drought conditions for the last few years (11).]

Sir, I think, I will have to be a genius to ask a question in 10 seconds.

I would like to ask one question that pertains to the Rajasthan Canal. There is a good deal of shortage in the country for food and the question whether the Rajasthan Canal should be taken over by the Centre or not has been exercising the minds of the people. May I know whether the

Government have any proposals, now that there is the President's rule in Rajasthan, to take over the Rajasthan Canal project under the Centre and implement it quicker than it is being done at the moment?

Shri B. K. Birla: Mr. Speaker, Sir . . .

श्री ब. क. बिरला (भूनेर) : माननीय सदस्य हिन्दी में बोलें। वह राजस्थान के हैं जो भूनेर चला रहे हैं।

Shri B. K. Birla: May I know whether there has been a drastic cut in the electric power to the industrial units of Rajasthan as well as to the agricultural farms very recently and, if so, why? The Rajasthan Government has installed a gas turbine in Kotah at a heavy cost of about a few crores of rupees and I understand that that turbine has been lying idle for the last so many years. What steps are the Government of India taking to put that turbine into commission. That is very important.

श्री ब. क. बिरला : राजस्थान में अब राष्ट्रपति शासन है और इसी लिये केन्द्रीय सरकार के द्वारा यह बजट पेश हुआ है। इस लिये मंत्री महोदय अपनी जिम्मेदारी से नहीं भाग सकते। मुझे अपने प्रश्न का उत्तर मिलना चाहिए।

मैंने पिछले गुरुवार को 132 सेर सोने के बारे में सवाल पूछा था जिसका मामला राजस्थान में चल रहा था और जिसको लेकर लोक-सभा राज्य सभा और विधान सभा के कई सदस्यों ने राष्ट्रपति को एक स्मरण-पत्र दिया था उस सवाल का यह जवाब आया :

"As intimated by the Rajasthan Government, the same gold, as was mentioned in the Panchanama, was later received in the Chittorgarh Treasury for which a receipt was given by the District Magis-

trate. This gold is still in the custody of the State Government."

मैंने पंचनामा का सबूत यहाँ पर प्रलग से दिया और जो खजाने में सोना जमा किया गया था, उसकी रसीद भी मैंने सबन के सामने रखी। ये दो सोने बिल्कुल प्रलग हैं : एक तो पंचनामा वाला सोना जिसका सबूत मैंने प्रलग से दिया और दूसरा 56 किलो वह सोना, जो खजाने में जमा हुआ और जिसकी रसीद मैंने यहाँ पर रखी। फिर भी यह महाशय-वित्त मंत्री साहब - कहते हैं "राजस्थान सरकार के कथनानुसार . . . . . "। मैं निवेदन करना चाहता हूँ कि सोने का मामला केन्द्रीय सरकार का है—पहले भी था और अब तो इस बारे में कोई सवाल ही नहीं है, क्योंकि राजस्थान के बारे में केन्द्रीय सरकार की पूरी जिम्मेदारी है।

भूतपूर्व मुख्य मंत्री, सुखाड़िया, ने भारत सुरक्षा कानून और उस के अन्तर्गत नियमों को भंग करके इस बात की खरा भी जांच नहीं की कि यह सोना कहाँ से आया, यह घोषित सोना था या नहीं। मैं यह जानना चाहता हूँ कि क्या सरकार पंचनामा वाले सोने और खजाने वाले सोने को अपने कब्जे में लेकर सुखाड़िया को भारत सुरक्षा कानून को भंग करने के आरोप में जेल भेज देने का कोई उपाय बूँड रही है।

गृह-मंत्री साहब भी यहाँ बैठे हुये हैं। मैंने उनको मेमोरेण्डम की नकल भी दी। पिछली बार उन्होंने मुझे पूछा था कि क्या किया जाये। मैंने उनको कहा था कि उन के पास इन्टेलिजेंस ब्यूरो है, सैडल ब्यूरो आफ इन्वेस्टीगेशन है और

[भी मधु सिमरे]

वित्त मंत्रालय के पास भी जांच के कई साधन हैं। इन सभी साधनों का, हथियारों का, इस्तेमाल कर के इस मामले की जांच की जाये, 132 किलो सोना केन्द्रीय सरकार के खजाने में जमा किया जाये और जो अपराधी लोग हैं, उन को जेल में भेजा जाये। इस बारे में गृह-मंत्री और वित्त मंत्री जबाब दें।

श्री श्रींकार लाल बेरवा (कोटा) : मैं जानना चाहता हूँ कि (ए) चूँकि हाल की धोला वृष्टि से राजस्थान के नौ जिलों में फसल बरबाद हो चुकी है, इस लिये सरकार वहाँ के किसानों को छूट देने के लिए क्या उपाय कर रही है, (बी) 7 मार्च को जयपुर में हुये गोलीकांड में जो लोग मारे गये, सरकार ने उन के परिवारों के लिये क्या उपाय किया है, (सी) गांधीसागर डैम में इस वक़्त कितना पानी है, कितने टरबाइन काम कर रहे हैं, कितनी बिजली बन रही है और बिजली की कमी को पूरा करने के लिये सरकार क्या उपाय कर रही है, वे टरबाइन कब तक चलते रहेंगे, क्या उनकी कमी को पूरा करने के लिये सरकार कोई नई लाइन निकालने जा रही है; यदि हाँ, तो उस पर कितना खर्च होगा।

श्री अटल बिहारी वाजपेयी (बलरामपुर) : 7 मार्च को जयपुर में गोलीकांड हुआ था। उसमें कितने व्यक्ति मरे, इसकी धरती तक जानकारी नहीं है यह घोषणा की गई थी कि जयपुर के गोलीकांड की जांच के लिये हाई कोर्ट के किसी जज को नियुक्त किया जायेगा। मैं जानना चाहता हूँ कि क्या किसी जज को नियुक्त किया गया है; यदि हाँ, तो उन का नाम क्या है और उन्हें किस परिधि के भीतर काम करना है। यह मांग भी की गई थी कि राजस्थान से बाहर के किसी जज को नियुक्त करना चाहिए। उसके सम्बन्ध में गृह-मंत्रालय की क्या प्रति-

क्रिया है और इस के बारे में कौन से कदम उठाये गये हैं ?

श्री० राज नरोहर लोहिया (कन्नौज) : मेरा भी सोने का मामला है, जो कि रामगढ़ और चिरन्वीत जाल गोयनका से सम्बन्ध रखता है। वह सोना रामगढ़ में न जाये कितनी बीमारों और तहखाने तोड़कर निकाला गया था और वह तेरह बीहड़ लाख रुपये का सोना है। जब यह सवाल उठा था, तब माननीय मंत्री जी ने इस का उत्तर यह दिया था कि चूँकि चिरन्वीत जाल गोयनका साहब जमानत पर छूटे हुए हैं, इस लिये उन पर कोई कार्यवाही नहीं हो सकती। जोधपुर राजस्थान के उच्च न्यायालय ने फैसला दे दिया है कि इन गोयनका साहब ने इन्दीर में जाकर ऐसी चालबाजी की थी कि बैंक में झूठे कागज वगैरह जमा कर दिये—बाद में जमा किये पहले की तारीख देकर—कि यह सोना उन्होंने चीन की लड़ाई के लिये दे दिया था। बाद में जोधपुर के उच्च न्यायालय ने अपने फैसले में लिखा है कि यह बिल्कुल चार-सौ बीस है, ऐसा कोई कागज नहीं था, क्योंकि जब तारीखें मिल गईं, तो पता चला कि जो पहले फार्म देना चाहिए था और जो दिया गया, वे दोनों फार्म बिल्कुल भ्रम-भ्रमण हैं। जोधपुर उच्च न्यायालय ने साफ़ कहा है कि बिल्कुल बेईमानी कर के उन्होंने दिखाना चाहा कि हम ने सोना दे दिया था। एक सवाल तो उनके खिलाफ कार्यवाही करने का है। उसके साथ साथ यह भी सवाल है कि जब कभी आप राष्ट्रपति शासन की बात सोचें, तो मेहरबानी कर के आज के भारत की प्रबन्धा को ध्यान में रखें कि किस तरह से सोना इत्यादि काम में लाया जाता है। आप यहाँ बाहर की, यूरोप की, सातक-पद्धतियों को सिर्फ न देखा करें। एक एक प्रायश्चित्त के बोट जीतने के लिये आज

रूपरे का इस्तेमाल राजस्थान और उत्तर-प्रदेश में हुआ है। इस समय यह भी पूछना चाहता हूँ कि क्या गृह मंत्री महाशय इन पुराने कामों पर और खास तौर पर चिरन्वीत साल गीयनका के सोने के मामले को लेकर बोझा बहुत धरमाते हैं और अब उत्तर प्रदेश और राजस्थान में जो जनता ने सरकार चाही है, उसको कायम होने देते हैं और रुपये के सहारे पर लोगों को इधर-उधर खरीदने में मदद नहीं करते हैं। यह खरीद अब बिलकुल बन्द होनी चाहिये।

**Mr. Speaker:** I would suggest that hon. Members should be very brief in their questions, because we are to have the half-an-hour discussion also after this.

**Shri S. M. Banerjee (Kanpur):** During the discussion on the no-confidence motion, the hon. Home Minister had assured this House that proper steps would be taken and a duly elected Government would be allowed to be formed when the situation became normal. According to the information available to us, the situation is abnormally normal. So, I would like to know whether the Government of India have taken a decision in the matter and would see that a Government is formed by the people there.

**Shri Nambiar (Tiruchirappalli):** I would reiterate and stress the question put by my hon. friend Shri S.M. Banerjee. Willy-nilly we are allowing the interim budget to be passed by this House. But I want to know whether at least in the case of the final budget, when it comes in May or June this year, it will be possible to present it to the Rajasthan Assembly.

**Mr. Speaker:** That was exactly the question that Shri S. M. Banerjee had asked.

**Shri Nambiar:** Will it be possible for the final budget to be presented be-

fore the elected Members of the Rajasthan Assembly? Will they be given an opportunity to discuss it for the benefit of the Rajasthan people and the Indian people as a whole?

**श्री लक्ष्मण बाजपेयी (खारगोन) :** अध्यक्ष महोदय मैं गृह मंत्री महोदय से यह प्रश्न करना चाहता हूँ कि राजस्थान में अव्यवस्था बनाने के लिये दूसरे प्रांतों से बाहर से कितने गुण्डे लाये गये और कितने पुलिस वालों को चोटें भाई जिससे गरीब पुलिस वाले बेरोजगार हो गये जिनके हाथ-पैर टूटे हैं ?

दूसरा प्रश्न मैं यह करना चाहता हूँ कि जो यह सोने की बात रखी गई है, अध्यक्ष महोदय, अगर इजाजत दें तो यह बहुत महम मसला है तथा इसे किसी बाहरी अदालत में पेश किया जाय ताकि झूठा इल्जाम लगाने वालों का पता चल सके ?

**The Minister of State in the Ministry of Finance (Shri K. C. Pant):** I am sorry that we could not debate either of these sets of Demands fully, because I am sure that if the full debate had taken place we would have got many useful suggestions. Since it is fortuitous that these Demands are before this House and we are only acting in a sense as baby-sitters till the legitimate mothers claim these babies, we could have passed on those suggestions to them. Anyway, I shall try to meet the few questions that have been raised.

Regarding the Rajasthan Canal, there was a proposal at one stage to have an independent authority to take care of the Rajasthan canal, but that was later deferred and it is now part of the Rajasthan State plan. However, I may say that a large part of the expenditure incurred on the Rajasthan canal is born by the Centre.

**Dr. Karni Singh:** But are Government satisfied that the work is slowed

[Dr. Karni Singh.]

up because the Rajasthan Government had a say in the matter?

Shri K. C. Pant: I hope the Rajasthan Government will not be blamed because it is not there; but we want to see that the Rajasthan Government is back quickly.

Regarding power cut, I would only like to say that the reason for the power cut is that because of drought, less water has collected in the Gandhisagar dam in Madhya Pradesh which is the main source of power supply to Rajasthan. It is for this reason that there has been a power cut.

So far as the turbine is concerned, the use of the gas turbine was not considered so far, but the question of using it in the coming months is now being examined.

Shri K. K. Birla: May I know why the use of the gas turbine was not considered necessary before? You know very well that practically all the industries in Rajasthan and agricultural implements run by electricity are almost closed.

Shri K. C. Pant: Shri Madhu Limaye had raised the question of gold. I am sorry he is not here now....

Some hon. Members: We are all here.

Shri K. C. Pant: The reason why I am sorry is this. He has been taking very consistent interest in this matter and I would certainly have liked to place the information that I have before him. Anyway, I am glad he is coming into the House now.

Of course, I do suffer from one limitation. I can only give the information I have received from official sources, the State Government. The information I have, the Government have, received from the State Government is that the gold mentioned in the panchnama and the gold in the treasury is the same gold.

श्री मधु लिमये : राजस्थान सरकार द्वारा दी गई जानकारी हम नहीं चाहते हैं, इनको तो कई बरस सुन चुके हैं। इनके सी० बी० आई० और इन्टेलिजेन्स ब्यूरो क्या करते हैं ?

Shri K. C. Pant: I am not yielding. I explained that he was not in the House. I can only give the information I have received from the State Government.

श्री मधु लिमये : आप अपनी बका अपनी जानकारी दीजिये लेकिन इस तरह की राज्य सरकार की जानकारी हमें नहीं चाहिये।

Shri K. C. Pant: The dates on the panchnama as well as on the treasury receipts are the same.

श्री मधु लिमये : तो क्या हुआ उससे वह सोना अलग है।

Shri K. C. Pant: I am not here to be cross-examined. I am only giving information.

डा० राम मनोहर लोहिया : क्यों, क्यों, ऐसे क्या आप बड़े हो गये हैं।

श्री के० सी० पन्त : बड़े की बात नहीं है।

डा० राम मनोहर लोहिया : अब राजस्थान में सरकार आपकी है।

Mr. Speaker: If they do not want it, he need not give it.

Shri K. C. Pant: I would like to give whatever information I have. It is my duty to the House.

डा० राम मनोहर लोहिया : यह झूल रहे हो कि राजस्थान में आपकी सरकार है, वहाँ अब सुजाड़िया नहीं रह गये हैं।

श्री शिव नारायण (बस्ती) : यह हस्ता क्यों कर रहे हैं ?

श्री मधु सिमये : इन्सा कौन कर रहा है, जबाब प्राना चाहिये ।

श्री इलहाक सन्नाली (धमरोहा) : अपनी जानकारी दीजिये सुखाडिया वाली जानकारी न दीजिये ।

**Shri K. C. Pant:** The weight of gold indicated in the panchnama is approximately the same as the weight of gold in the treasury and mentioned in the treasury receipt.

We have been told by the Rajasthan Government that the Deputy Commissioner and the SP were there on the spot when this gold was recovered and that they accompanied the gold to the treasury. Shri Sukhadia does not have the gold. The gold lies in the treasury. That is the present position.

श्री मधु सिमये : यह जरूरी नहीं है कि यह सही है । कितने किलो सोना था ?

**Shri K. C. Pant:** 66 point odd.

श्री मधु सिमये : नहीं ज्यादा था, 120 किलो होना चाहिये ।

श्री रणधीर सिंह (रोहतक) : आपने गलत तोला है ।

**Shri K. C. Pant:** Shri Berwa raised the question of relief measures because of the damage done by hailstorms. I have got a long list of relief measures. In the course of the last year itself, the overall budgetary position of the Rajasthan Government has suffered to the extent of Rs. 10—12 crores because of relief measures. It has had to undertake because of drought and other natural calamities. I will not go into the details because I do not have the time.

So far as Shri Bajpai's question is concerned, it is addressed specifically to the Home Minister and I cannot deal with it.

श्री श्रीकार लाल बेरवा : मैंने तीन प्रश्न किये थे श्रीमन् । ए, बी और सी— एक का जबाब प्रया है, बी और सी का प्राना बाकी है ।

अध्यक्ष महोदय : टाइम की बात है ।

श्री श्रीकार लाल बेरवा : मैंने तीन सप्लीमेंटरी किये थे उनके जबाब मिलने चाहिये ।

**Mr. Speaker:** Order, order. It is time now. There is a half-an-hour discussion also to be had.

श्री श्रीकार लाल बेरवा : 7 मार्च के गोली काण्ड वाली को क्या सहायता दी जायगी, गांधी सागर की टरबाइन्ज कितनी बिजली पैदा करेगी, कब तक चलेगी और कितना खर्चा होगा और कब तक नई साइनें लगाई जायेंगी ?

**Shri K. C. Pant:** I am trying to finish quickly. If there are no interruptions, I can do that.

श्री श्रीकार लाल बेरवा : लेकिन मेरे प्रश्नों का उत्तर तो देना चाहिये ।

**Shri K. C. Pant:** Dr. Lohia raised the question of the gold of Shri Chiranjilal Goenka. I am sorry I do not have the information and I shall require notice. But I am thankful to him for the information he has given. I shall certainly have it looked into.

डा० राम मनोहर लोहिया : अध्यक्ष महोदय, जब इस तरह से राष्ट्रपति मालन बना दिया जाता है, तब पैसा इधर-उधर फेंक कर इनको घादमी अपनी तरफ तोड़ने की सहूलियत हो जाती है, इस की तरफ ध्यान देकर कुछ बताइये ।

**Shri K. C. Pant:** The question was addressed specifically to the Home Minister. Similarly Shri S. M. Banerjee's question was addressed to the

[Shri K. C. Pant]

Home Minister. I do not think I have any other points to cover.

श्री मधु लिमये : क्या गृह मंत्री जवाब नहीं देंगे ।

अध्यक्ष महोदय : नहीं ।

श्री मधु लिमये : वे तैयार हैं, उनकी तरफ़ मेहरबानी हो जाये ।

Mr. Speaker: I shall now put the cut motions to the vote of the House.

श्री मधु लिमये : इस पर मैं कुछ निवेदन करना चाहूँगा ।

Mr. Speaker: No.

The Minister of Home Affairs (Shri Y. B. Chavan): Since I am here, I would like to give some information. The hon. Member asked the number of persons who died on the 7th March, when firing took place. From Press reports and the official reports that I had received, the number is eight. But even this particular fact is the subject matter of judicial enquiry and so I would not like to give a final answer on that point.

The Governor has made a reference to the Chief Justice about the judicial enquiry and the selection of the judge and I think the matter will be settled there.

Shri A. B. Vajpayee: Why so much delay? Firing took place on the 7th March and today we are on the 28th March. Till now no judge had been appointed.

श्री बसवन्त राव चव्हाण : अब जब का सेलेक्शन एक महत्वपूर्ण मामला है जिसके लिये कि चीफ़ जस्टिस की मंजूरी और सम्बन्धित व्यक्ति की भी सहमति प्राप्त करनी होती है और जाहिर है कि इस प्रक्रिया में टाइम लगता है । यह कोई ऐसी तो बात नहीं है कि जिसे बाह्य एक धाँवर कर दिया ।

इसमें किसी को धाँवर करने की भी बात होती नहीं है । उनको पूछना होता है और उनकी मान्यता लेनी पड़ती है । कोई एक चीजे के धक्कसरो को धाँवर देने जैसी कोई बात तो है नहीं ।

The selection of a judge is an important matter for which the consent of the Chief Justice and the consent of the person concerned has to be secured. That is one part of it. The other question was put by Mr. Banerjee. I can say that we are as keen as they are to restore the responsible Government in Rajasthan. But I have to wait for a report from there saying whether the situation has come to normal.

श्री स० मो० बनर्जी : वह तो जब तक आपकी मेजोरिटी नहीं बनेगी तब तक नीर-मस्ती नहीं भ्रायेगी ।

Shri Y. B. Chavan: Why are you so diffident about your own support?

श्री मधु लिमये : अध्यक्ष महोदय, अब ये वहाँ पैसा खर्च कर के धीरे लोगों को तोड़ कर के कब तक वहाँ पर सरकार बनायेंगे ?

श्री बसवन्त राव चव्हाण : दोनों तरफ़ होता है ।

श्री मधु लिमये : हमारे पास कहाँ पैसा है ? वह तो उधर से ही चलता है ।

Mr. Speaker: I shall now put the cut motions to the vote of the House.

All the cut motions were put and negatived.

Mr. Speaker: The question is:

"That the respective sums not exceeding the amounts shown in the third column of the order

paper, be granted to the President out of the Consolidated Fund of the State of Rajasthan, on account for or towards defraying the charges during the year ending on the 31st day of March, 1968, in respect of the heads of demands entered in the second column thereof against Demand Nos 1 to XLVII."

*The motion was adopted.*

**Mr. Speaker:** The question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of the following demands entered in the second column thereof Demands Nos. I to XI, XIII to XXIX XXXI to XXXV, XXXIX to XLII XLVI and XLVII"

*The motion was adopted*

17.53 hrs

**RAJASTHAN (APPROPRIATION VOTE ON ACCOUNT) BILL\*, 1967**

**The Minister of State in the Ministry of Finance (Shri K. C. Pant):** Sir, I move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the consolidated Fund of the State of Rajasthan for the services of a part of the financial year 1967-68

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for the

withdrawal of certain sums from and out of the Consolidated Fund of the State of Rajasthan for the services of a part of the financial year 1967-68."

*The motion was adopted*

श्री राम मनोहर लोहिया (कन्नौज)

प्रध्यक्ष महोदय, इस पर कायदे के हिसाब से घापको कम से कम दो दो मिनट बं.लो. व. समज देना चाहिए खास करके जब कि गृह मंत्री इतना रुपया खर्च करके लोगो को तोड़ रहे हैं।

**Shri K. C. Pant:** Sir, I introduce the Bill

Sir, I also beg to move@:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Rajasthan for the services of a part of the financial year 1967-68, be taken into consideration."

**Mr. Speaker:** The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Rajasthan for the services of a part of the financial year 1967-68, be taken into consideration"

*The motion was adopted*

**Mr. Speaker:** The question is:

"That clauses 1, 2, 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Title were then added to the Bill*

**Shri K. C. Pant:** I beg to move

"That the Bill be passed"

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 28-3-67.

†Introduced with the recommendation of the President.

@Moved with the recommendations of the President.